

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 101
IB-969/ND/2020

IN THE MATTER OF:

M/s. Cosmic Infrsolution Pvt. Ltd.

...PETITIONER

Vs.

M/s. Prudential Hotels Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 13.09.2023
(Virtual Hearing)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor : Mr. Milan Negi, Mr. Nikhil Kr.
Jha Advs.

For the Respondent/Corporate Debtor :

ORDER

IA/4830/2023

This is an application under Section 54 of the Insolvency and Bankruptcy Code, 2016 for dissolution of the Corporate Debtor.

Heard the Ld. Counsel appearing for the Liquidator.

Ld. Counsel seeks time to file affidavit regarding value of the shares arrived at and also comments of the Liquidator in respect of valuation done by the valuers. Ten days time is given.

List the matter **on 26.09.2023**.

-Sd-
(Rahul Bhatnagar)
Member (T)

-Sd-
(Mahendra Khandelwal)
Member (J)